

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

32. C.P. (IB)/160(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2024**

**NAME OF THE PARTIES:- Bank of Maharashtra**  
**V/s**  
**Ms. Shweta Prakash Jadhav**  
**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

---

**ORDER**

Mr. Udaykumar B Bhat, Resolution Professional present in person through VC and Counsel, Pranav Shah appeared for the Petitioner through VC. It has been finding out that no reply/objection has been filed by the Personal Guarantor against the report of the IRP. **Registry is directed** to issue notice to the Personal Guarantor to file reply/objection, if any, within a period of three weeks from today by serving an advance copy on the other side and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the RP is also directed to issue notice to the Personal Guarantor to file reply/objection, if any, against the report of the IRP, by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of serving enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. This is last and final opportunity is granted to the Personal Guarantor to file its reply/objection, if any, against the report of the IRP, failing which the matter shall be proceeded **ex-parte**. List this matter for further consideration on **26.06.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**